

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V Meeting held on 07.01.2010**

The Meeting No. 41/AM-10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 07.01.2010 in Room No.04 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. J.D.Giri, Vice President, AEPC	Nominee of AEPC
4.	Sh. Kuldeep Singh, Asstt. Director	MSME

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**(TEXTILES AND LEATHER ITEMS)**

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**MEETING NUMBER** : 41/84-ALC3/2009 **MEETING DATE** : 07.01.2010

**Online agenda cases**

1	<b>Case No.:4/37/84-ALC3/2009</b>	Party Name:IRBAZ SHOE COMPANY,	Meet No/Date:41/84-ALC3/2009 07.01.2010	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00185/AM10/	RLA File :04/24/040/00190/AM10/	Lic.No/Date:0410109119 06.11.2009	
	<p>Decision: The Committee considered the case as per agenda &amp; observed that the information/details called for from firm has since been received vide firm's letter dated 26.12.2009 and the same has been examined by DIPP. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as per written comments of DIPP conveyed vide their letter dated 07.01.2010 as detailed below:-</p> <ul style="list-style-type: none"> <li>(i) For the item of import at S.No. 1 – 4, the word relevant should be added and may be allowed on net+ 1% wastage.</li> <li>(ii) Item No. 5 may be allowed as applied by the firm</li> <li>(iii) Item No. 6 may be allowed @ 0.05 Kg/Pair</li> <li>(iv) Item No. 7,9,10, 11, 17, 18 &amp; 21 may be allowed @ 1.02 Sq mtrs./Sq mtr. content in export.</li> <li>(v) Item No. 12, 13 &amp; 15 may be allowed on net +1% wastage.</li> <li>(vi) Item No. 8 &amp; 14 may be allowed on net to net basis with accountability clause.</li> <li>(vii) Item No. 16 may be allowed on net +2% wastage.</li> <li>(viii) Item No. 19 may be allowed @ 20 Gram/Pair</li> <li>(ix) Item No. 20 may be allowed @ 3 pairs per thousand pairs of export.</li> </ul> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

2	<b>Case No.:10/37/84-ALC3/2009</b>	Party Name:NEELKANTH FIBRES P.LTD.,	Meet No/Date:41/84-ALC3/2009 07.01.2010	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00191/AM10/	RLA File :33/24/040/00011/AM10/	Lic.No/Date:3310014388 04.12.2009	Defer Date:04.02.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed			

that comments called for from Policy Division {Jt. DGFT (TM)} are still awaited. It was therefore decided to remind them. The case stands deferred for re-listing on 04.02.2010.

3	<b>Case No.:7/41/84-ALC3/2009</b>	Party Name:GAURAV INTERNATIONAL	Meet No/Date:41/84-ALC3/2009 07.01.2010	<b>Status: Deferred</b>
	HQ File :01/84/050/00218/AM10/	RLA File :05/23/040/00136/AM10/	Lic.No/Date:0510255169 23.12.2009	Defer Date:04.02.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 04.02.2010.			

4	<b>Case No.:1/41/84-ALC3/2009</b>	Party Name:GAURAV INTERNATIONAL	Meet No/Date:41/84-ALC3/2009 07.01.2010	<b>Status: Deferred</b>
	HQ File :01/84/050/00212/AM10/	RLA File :05/23/040/00133/AM10/	Lic.No/Date:0510255228 24.12.2009	Defer Date:04.02.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 04.02.2010.			

5	<b>Case No.:2/41/84-ALC3/2009</b>	Party Name:ECO WOOD LIMITED,	Meet No/Date:41/84-ALC3/2009 07.01.2010	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00213/AM10/	RLA File :10/24/040/00094/AM10/	Lic.No/Date:1010036578 30.12.2009	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the similar unit of another firm by allowing 3% wastage. Weight of Plastisole should match in the export and import item. A copy of report is attached for ready reference.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

6	<b>Case No.:3/41/84-ALC3/2009</b>	Party Name:ECO WOOD LIMITED,	Meet No/Date:41/84-ALC3/2009 07.01.2010	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00214/AM10/	RLA File :10/24/040/00095/AM10/	Lic.No/Date:1010036579 30.12.2009	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the similar unit of another firm by allowing 3% wastage. Weight of Plastisole should match in the export and import item. A copy of report is attached for ready reference.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

	<b>Case No.:4/41/84-ALC3/2009</b>	Party Name:TEXSHADE PREFABS PVT.LTD,	Meet No/Date:41/84-ALC3/2009 07.01.2010	<b>Status:</b> <b>Deferred</b>
	HO File :01/84/050/00215/AM10/	RLA File :07/24/040/00313/AM10/	Lic.No/Date:0710069115	Defer

7			30.12.2009	Date:04.02.2010
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 04.02.2010.				

8	<b>Case No.:5/41/84-ALC3/2009</b>	Party Name:SUNLORD APPARELS MFG.CO.LTD.	Meet No/Date:41/84-ALC3/2009 07.01.2010	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00216/AM10/	RLA File :05/24/040/00429/AM10/	Lic.No/Date:0510255315 30.12.2009	Defer Date:04.02.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 04.02.2010.			

9	<b>Case No.:6/41/84-ALC3/2009</b>	Party Name:SUNLORD APPARELS MFG.CO.LTD.	Meet No/Date:41/84-ALC3/2009 07.01.2010	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00217/AM10/	RLA File :05/24/040/00428/AM10/	Lic.No/Date:0510255318 30.12.2009	Defer Date:04.02.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 04.02.2010.			

### Manually generated agenda cases

Case No. 613	M/s Fashion Accessories, Gurgoan
NC41/10 dt. 07.01.2010	F.NO.1/85/50/6/AM10 -DES-V

Ratification of input output norms in respect of Advance Authorization No. 0510239553 dt. 09.04.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC(MSME). It was therefore, decided to defer the case for re-listing on 04.02.2010.

Case No. 614	M/s VeeNar Fashions, Mumbai
NC41/10 dt. 07.01.2010	F.NO.1/84/50/56/AM07 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0310380200 dt. 12.05.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and went through the detailed drawing/panel submitted by the firm in this case. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to revise its earlier decision taken on 12.06.2008 as detailed below: -

S. No	Export item	Import Item	Qty. allowed per Pc of export product
1	Girls Romper Style – 061/575	100% cotton dyed corduroy fabric wales, P/dyed, GSM-270+/-10%	1.05 Sq mtrs./ Pc
2	Babies Romper Style- 061-574	-do-	0.90 Sq mtrs./Pc
3	<b>Girls jacket with hood , Style-061-584</b>	<b>-do-</b>	<b>1.40 Sq mtrs./Pc</b>
4	<b>Girls jacket with hood , Style-061-585</b>	<b>-do-</b>	<b>1.40 Sq mtrs./Pc</b>
5	<b>Boys Trousers Style- 061-589</b>	<b>-do-</b>	<b>0.87 Sq mtrs./Pc</b>
6	<b>Girls Trouser Style- 061-590</b>	<b>-do-</b>	<b>1.161 Sq mtrs./Pc</b>
7	<b>Girls Trouser Style- 061-591</b>	<b>-do-</b>	<b>1.162 Sq mtrs./Pc</b>

8	<b>Girls Dress Style- 061-595</b>	<b>-do-</b>	<b>1.155 Sq mtrs./Pc</b>
9	<b>Girls Trouser Style- 061-330</b>	<b>-do-</b>	<b>1.41 Sq mtrs./Pc</b>
10	Boys Trouser Style- 061-591	-do-	1.5 Sq mtrs./Pc
11	Boys Trouser Style- 061-338	-do-	1.77 Sq mtrs./Pc

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 615	M/s VeeNar Fashions, Mumbai
NC41/10 dt. 07.01.2010	F.NO.1/84/50/66/AM07 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0310380485 dt. 12.05.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and went through the detailed drawing/panel submitted by the firm in this case. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to revise its earlier decision taken on 12.06.2008 as detailed below: -

S. No	Export item	Import Item	Qty. allowed per Pc of export product
1	Girls Dress	100% cotton corduroy fabric 11 w p/ dyed, GSM-270+/-10%, Width-57"/58"	1.15 Sq mtrs./ Pc
2	Girls Bib & Brace	-do-	0.95 Sq mtrs./Pc
3	Babies Dress	-do-	0.80 Sq mtrs./Pc
4	<b>Boys Bermudas</b>	<b>-do-</b>	<b>1.03 Sq mtrs./Pc</b>
5	<b>Boys Bermudas</b>	<b>-do-</b>	<b>0.92 Sq mtrs./Pc</b>
6	Boys Trousers	-do-	1.30 Sq mtrs./Pc

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 616	M/s GHCL Ltd., Ahmedabad
NC41/10 dt. 07.01.2010	F.NO.1/84/162/481/AM10 -DES-V
Request to amend the Licences by substituting the export product by a value added product in respect of three Advance Authorization No. (i) 0310426378 dt. 11.04.2007 (ii) 0310421938 dt. 05.03.2007 and (iii) 3510019814 dt. 31.10.2006 .	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing alongwith complete relevant details& sample of export/import item and technical person to explain the case. It was therefore, decided to defer the case for re-listing on 11.02.2010.

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